

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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OA No.1304/2004

New Delhi this the 26th day of May, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Mritunjay Rajak
S/O Late Sh. Guhiraam Rajak,
R/O 125/2, Pushp Vihar,
New Delhi.

..Applicant
(By Advocate Shri Surinder Singh)

VERSUS

1. Union of India, through
Secretary,
Department of Electronics,
Electronics Niketan,
6, CGO Complex, New Delhi.
2. Joint Director (Personnel),
Department of Electronics,
6, CGO Complex, New Delhi

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant has filed this OA with prayer that the respondents be directed to consider him for the post of Staff Car Driver which has been advertised by them vide Annexure 2. He has also prayed for weightage of his previous service being given while considering him for the post of Staff Car Driver against the said advertisement. He has submitted his application for the said post in March, 2004.

3. It is observed that the applicant has rushed to this Tribunal prematurely, as the respondents are yet to consider filling the vacancy against the said post. He had earlier also approached this Tribunal vide OA

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457/2000 which was decided on 6.11.2000 with the following directions:-

"In the facts and circumstances of the case, the OA is disposed of with the following directions:

(1) The respondents to publish the results of the trade-test held on 11.9.2000 for the applicant and other eligible candidates for the post of Staff Car Driver within one month from the date of receipt of a copy of this order. Thereafter, they shall take an appropriate decision in the matter, in accordance with the relevant rules and instructions;

(2) In case the applicant is declared successful in the trade test, respondents to give some weightage to his previous service with them as a casual/daily wage Driver, in preference to his juniors and outsiders.

Parties to bear their own costs".

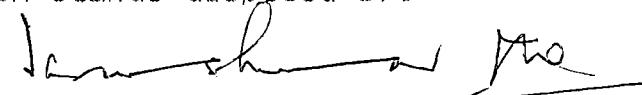
It has been submitted by the learned counsel for the applicant that the applicant was not declared successful in the trade test which he had been subjected to and accordingly he could not get advantage of being appointed as Staff Car Driver on the basis of the trade test. However, he has submitted that he has rendered more than 13 years of service as driver. He has also rendered 208 days' service with the respondents organisation. However, presuming that all these facts will be kept in view while considering the case of the applicant as per the advertisement published by them vide Annexure A-2 as part of his experience, it is still felt that there was necessity for the applicant to have approached this Tribunal with the present OA at this stage.



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4. However, considering the fact that a simple request has been made by the applicant to give weightage for his past service, it is considered that the ends of justice will be met if the OA is disposed of at the admission stage itself with a direction to the respondents to keep the contents of this OA in view while considering the case of the applicant.

5. With this, the OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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